

SPECIAL MENTIONS**Rehabilitation of Camp Inmates of kokrajhar District In Assam**

(SHRI URKHAO GWARA BRAHMA (Assam): Madam, my Special mention is regarding rehabilitation of about 36,000 people, who were affected by the ethnic clash of 1996 and 1998, and are staying in the relief camps of Kokrajhar district of Assam. Even after a lapse of six long years also, the poor inmates have not been rehabilitated properly. The greatest problem faced by them is lack of funds. The Central Government reimburses the money only after the State Government has spent the required amount. The estimated expenditure is about Rs. 37,000 crores, and the State Government is passing through a serious financial crunch. Unless the Central Government provides the required amount of money, the total rehabilitation of these people is not possible. At present, the Centre provides money on the reimbursement basis, and it is clubbed with security-related expenditure. There is a delay in the process of reimbursement also. On the other hand, till date, the State Government has been able to provide only Rs. 2.00 crores. So, in this situation, on humanitarian grounds, the Centre should sanction the required amount as one-time grant to accelerate the rehabilitation process. At the same time, to help the rehabilitation process, the Centre is also requested to sanction as many as 33,000 houses under Indira Awas Yojana so that poor people staying in relief camps can carry on normal life in their respective places. In the case of the cyclone affected people of Orissa, the Government of India took some initiative. The case of the riot-affected people of Kokrajhar district of Assam also should be considered as a special case; and this act of kindness may help the district administration to complete the process within the short period.

Perfunctory Administration of Employees' Pension Scheme

SHRI MANOJ BHATTACHARYA (West Bengal): Madam, it is a matter of serious concern and anguish that the Employees' Pension Scheme is not functioning, the way it should. This Scheme is essentially being operated also by way of organising funds through deduction from the employees' share of Provident Fund. The Scheme was introduced with much fanfare in 1995 end, replacing the then Family Pension Scheme and transferring the assets to form the initial corpus.

Unfortunately, at present, many retired employees are being forced